

ITEM NO.11

COURT NO.5 SECTION XI
(HEARING THROUGH VIDEO CONFERENCING)S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No.14076/2020

(Arising out of impugned final judgment and order dated 04-01-2019 in WC No.41220/2015 passed by the High Court Of Judicature At Allahabad)

RAJENDRA ISPAT PVT. LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R.; IA No.61873/2020 - FOR CONDONATION OF DELAY IN FILING; IA No.61877/2020 - FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; and, IA No.61876/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT)

Date : 05-08-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE VINEET SARANFor Petitioner(s) Mr. V.K. Shukla, Sr. Adv.
Ms. Parul Shukla, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The order under challenge in the present Special Leave Petition noted about the pendency of Civil Appeal No.5177 of 2012 (*M/s. Saya Traders v. State of U.P. & Others*) in this Court and directed listing of the Writ Petition after four months.

It is submitted that the Writ Petition has thereafter not been taken up for hearing. The fact remains that Civil Appeal No.5177 of 2012 is still pending consideration in this Court.

Issue notice, returnable on 17.08.2020.

The Registry shall also serve a copy of the petition upon the learned Standing Counsel for the State.

List this matter along with Civil Appeal No.5177 of 2012 before the appropriate Court on 17.08.2020 for final disposal.

(MUKESH NASA)
COURT MASTER

(PRADEEP KUMAR)
BRANCH OFFICER